

RATIFIED MINUTES
DES-II SECTION)

MINUTES OF THE N̄ORMS COMMITTEE-II MEETING NO. 26/81 HELD ON 28.09.2010.

The Meeting No. 26/81 of Norms Committee-II was held on 28.09.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1	Sh. B.D. Ghosh, Addl. I.A.	M/o Steel
2	Sh. S.K.Jain, Sr. D.O.	DIPP
3.	Sh. Gajraj Singh, Dr.D.O	DHI
4.	Sh. K.K.Funda, Asstt. Dir.	MSME
5.	Sh. Raman Kumar, FTDO	DGFT

1	Case No.: 611/26/81-ALC2/2007	Party Name:SPARROW ELECTRONICS LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00699/AM05/	RLA File :07/24/040/00388/AM05/	Lic.No/Date:0710033433 15.10.2004	Defer Date:09.11.2010
	Decision : NC decided to send the reply received form firm to DIPP for examination. The case stands deferred and to be relisted on 09.11.2010.			

2	Case No.: 3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:09.11.2010
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.			

3	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.Ono 3(17)/2009/TSW(B) dt.31.03.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

4	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date: 09.11.2010
	Decision : The committee observed that the case is under examination of M/o Mines. The case stands deferred and to be re-listed on 09.11.2010.			

5	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from MIT is still awaited, hence decided to send a D.O. letter to JS, MIT. The case stands deferred and to be re-listed on 09.11.2010.			

6	Case No.:2/1/81-ALC2/2010	Party Name:RPG CABLES LIMITED,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00536/AM10/	RLA File :03/95/040/00521/AM09/	Lic.No/Date:0310505808 05.02.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

7	Case No.:17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from Min. of IT are still awaited and therefore decided to send reminder to expedite			

the same. The case stands deferred and to be relisted on 09.11.2010.

8	Case No.:25/33/81-ALC2/2009	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Reject
	HQ File :01/81/050/00304/AM10/	RLA File :07/24/040/00676/AM09/	Lic.No/Date:0710063959 31.03.2009	Defer Date:
	Decision : The Committee observed that reply from the firm is not received despite sending of final reminder hence NC decided to reject the case.			

9	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date: 09.11.2010
	Decision : The Committee observed that reply from firm is not received after sending reminders and decided to send a final reminder to firm. The case stands deferred and to be re-listed on 09.11.2010			

10	Case No.:12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date: 09.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.11.2010: - 1. Information in respect of S.No. 3,4,5 & 11 of the Standard Deficiency Format.			

11	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from Min. of IT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

12	Case No.:4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:26/81-ALC2/2010	Status:Deffered and
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			28.09.2010	Re-indexed
	HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date: 09.11.2010
Decision : The committee observed that the reply from the firm is still awaited and decided to issue second reminder to firm. The case stands deferred and to be relisted on 09.11.2010.				

13	Case No.:2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date: 09.11.2010
Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.				

14	Case No.:15/17/81-ALC2/2009	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00121/AM10/	RLA File :34/24/040/00161/AM09/	Lic.No/Date:3410024683 16.07.2009	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide their U.Ono 30(53)/2009/ME dt.25.11.2009 (copy enclosed). R/A may take suitable consequential action accordingly.				

15	Case No.:2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date: 09.11.2010
Decision : NC decided to seek clarification from MIT on wastage (recoverable). The case stands deferred and to be re-listed on 09.11.2010.				

16	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date: 09.11.2010
Decision : NC decided that the case is to be examined by MSME. The case stands deferred and to be re-listed on 09.11.2010.				

17	Case No.:7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
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HQ File :01/80/050/00329/AM10/	LIMITED RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	Defer Date: 09.11.2010
Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

18	Case No.:9/23/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00162/AM10/	RLA File :09/24/040/00167/AM10/	Lic.No/Date:0910039105 28.08.2009	Defer Date: 09.11.2010
	Decision : The representative of the firm has appeared in the PH and NC decided to give 10 days time to firm to furnish reply. The case stands deferred and to be relisted on 09.11.2010.			

19	Case No.:2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.			

20	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.			

21	Case No.:14/39/81-ALC2/2009	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00370/AM10/	RLA File :07/24/040/00202/AM10/	Lic.No/Date:0710067161 23.09.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under:- 1. Net weights of 71.25 MT & 71.25 MT may be specified with the quantities of export products at S. Nos. 1 & 2 respectively. 2. Word “Relevant” may be prefixed with the description of import items at S. Nos. 1, 13 & 14. 3. Quantity of import item at S.No. 1 may be allowed as 3060 Meters (6.2 Kgs.) inclusive of 2 % wastage. 4. Quantities of import items from S.No. 2 to 7 may be allowed as 3000 Nos. each on net to net basis. 5. Quantities of import items from S.No. 8 to 10 & 19 to 21 may be allowed as applied for on net to net basis.			

6. Quantity of import item at S.No. 11 may be allowed as 18386 Kgs inclusive of 3 % wastage.
7. Quantity of import item at S.No. 12 may be allowed as 63 Sq. Mtrs. inclusive of 5 % wastage.
8. Words “2m x 3m” may be suffixed with the description of import items at Sl. No 13 & 14
9. Quantities of import items at S.Nos. 13 & 14 may be allowed as 60Nos. & 30 Nos. respectively on net to net basis
10. Quantities of import items from S.No. 15 to 17 put together may be allowed upto 1 % of FOB value of exports.
11. Quantity of import item at S.No. 18 may be allowed as 4200 Nos. on net to net basis.
12. Import of components may be allowed with accountability clause.

R/A may take suitable consequential action accordingly.

22	Case No.:40/1/81-ALC2/2010	Party Name:INNO FAB (INDIA)PVT LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00574/AM10/	RLA File :09/24/040/00243/AM10/	Lic.No/Date:0910039371 23.09.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.Ono 3(3)/2010/TSW(B) dt.15.09.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

23	Case No.:8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date: 09.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.11.2010: - 1.Information in respect of S.No. 3, 11A of the Standard Deficiency Format.			

24	Case No.:7/29/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved					
	HQ File :01/81/050/00253/AM10/	RLA File :07/24/040/00239/AM10/	Lic.No/Date:0710067290 01.10.2009	Defer Date:					
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under:- <table><tr><td>Export Item</td><td>Export Weight (In Kgs)</td><td>Import after</td><td>Weight after 15%</td><td>Wastage after recovery</td><td>15 % (%)</td></tr></table>				Export Item	Export Weight (In Kgs)	Import after	Weight after 15%	Wastage after recovery
Export Item	Export Weight (In Kgs)	Import after	Weight after 15%	Wastage after recovery	15 % (%)				

No.		recovery (In Kgs)	
1	22.33	158.30	608.9
2	19.73	119.24	504.4
3	21.32	119.39	460.0
4	27.11	159.02	486.6
5	61.86	164.06	165.2
6	71.57	320.14	347.3
7	24.91	156.40	527.8
8	21.87	274.26	1154.0
9	70.52	242.94	242.6
10	23.75	234.93	889.2
11	26.39	197.16	647.1
12	47.78	240.07	402.4
R/A may take suitable consequential action accordingly.			

25	Case No.:11/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00396/AM10/	RLA File :03/95/040/00399/AM10/	Lic.No/Date:0310540446 06.10.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT as under:- 1. Import of item at S.No.1,2,3,6: Net to net basis with accountability clause 2. Import of item at S.No 4,5: As per general policy for packaging material. R/A may take suitable consequential action accordingly.			

26	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

27	Case No.: 12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

28	Case No.: 13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from Min. of IT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

29	Case No.: 1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

30	Case No.: 31/1/81-ALC2/2010	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00565/AM10/	RLA File :03/95/040/00417/AM10/	Lic.No/Date:0310542887 28.10.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.Ono 17(23)/2010/IPHW dt.07.09.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

31	Case No.: 14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to			

expedite the same. The case stands deferred and to be relisted on 09.11.2010.

32	Case No.:15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

33	Case No.:13/35/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00321/AM10/	RLA File :31/24/040/00134/AM10/	Lic.No/Date:3110040661 13.11.2009	Defer Date: 09.11.2010
	Decision : NC decided to send a letter to RA for sending a copy of Advance authorisation and forward it to DIPP after receiving.			

34	Case No.:28/35/81-ALC2/2009	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM10/	RLA File :03/95/040/00507/AM10/	Lic.No/Date:0310546984 23.11.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

35	Case No.:6/1/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00540/AM10/	RLA File :08/24/040/00220/AM10/	Lic.No/Date:0810084403 25.11.2009	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 09.11.2010.			

36	Case No.:1/37/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00344/AM10/	RLA File :31/24/040/00167/AM10/	Lic.No/Date:3110040846 27.11.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

37	Case No.: 17/1/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00551/AM10/	RLA File :07/24/040/00329/AM10/	Lic.No/Date:0710068636 02.12.2009	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 09.11.2010.			

38	Case No.: 3/1/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00537/AM10/	RLA File :03/95/040/00558/AM10/	Lic.No/Date:0310549022 03.12.2009	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

39	Case No.: 40/48/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Reject
	HQ File :01/83/050/00924/AM10/	RLA File :03/95/040/00408/AM09/	Lic.No/Date:0310551323 17.12.2009	Defer Date:
	Decision : NC decided to reject the case as per written comments of M/o Mines vide their OM No. 4/(8)/2010-Metal-III/L dated 17.09.2010 (copy enclosed).			

40	Case No.: 18/1/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00552/AM10/	RLA File :03/95/040/00640/AM10/	Lic.No/Date:0310553146 31.12.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT as under:- 1. Import of item at S.No.1,2,3,6: Net to net basis with accountability clause 2. Import of item at S.No 4,5: As per general policy for packaging material. R/A may take suitable consequential action accordingly.			

41	Case No.: 32/1/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Reject
	HQ File :01/81/050/00566/AM10/	RLA File :05/23/040/00159/AM10/	Lic.No/Date:0510256336	Defer Date:

		14.01.2010	
Decision :NC observed that reply from firm has not been received after sending final reminder, hence decided to reject the case.			

42	Case No.:42/1/81-ALC2/2010	Party Name:GLOBAL WIND POWER LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00576/AM10/	RLA File :03/94/040/00676/AM10/	Lic.No/Date:0310556824 25.01.2010	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.			

43	Case No.:8/45/81-ALC2/2009	Party Name:DUCATI ENERGIA (INDIA) PVT.LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM10/	RLA File :31/24/040/00216/AM10/	Lic.No/Date:3110041683 27.01.2010	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.			

44	Case No.:10/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00440/AM10/	RLA File :05/23/040/00163/AM10/	Lic.No/Date:0510257035 28.01.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

45	Case No.:11/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00441/AM10/	RLA File :05/23/040/00164/AM10/	Lic.No/Date:0510257036 28.01.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

46	Case No.:1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date: 09.11.2010
	Decision :Deficiency latter as per written comments of DHI is to be issued to firm. The case stands deferred and to be relisted on 09.11.2010.			

47	Case No.:2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date: 09.11.2010
	Decision : Deficiency latter as per written comments of DHI is to be issued to firm. The case stands deferred and to be relisted on 09.11.2010.			

48	Case No.:4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 02.02.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

49	Case No.:1/47/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM10/	RLA File :31/24/040/00197/AM10/	Lic.No/Date:3110041809 03.02.2010	Defer Date: 09.11.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.11.2010: - 1.Information in respect of S.No.5 & 11 of the Standard Deficiency Format.			

50	Case No.:2/47/81-ALC2/2009	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00451/AM10/	RLA File :03/95/040/00689/AM10/	Lic.No/Date:0310558495 04.02.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

51	Case No.:5/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00454/AM10/	RLA File :03/95/040/00702/AM10/	Lic.No/Date:0310559157 09.02.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from Min. of IT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

52	Case No.:6/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM10/	RLA File :03/95/040/00688/AM10/	Lic.No/Date:0310559158 09.02.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from Min. of IT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

53	Case No.:43/1/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Reject
	HQ File :01/81/050/00577/AM10/	RLA File :07/24/040/00407/AM10/	Lic.No/Date:0710069903 09.02.2010	Defer Date:
	Decision : The Committee observed that reply from the firm is not received despite sending of final reminder hence NC decided to reject the case.			

54	Case No.:9/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM10/	RLA File :05/24/040/00478/AM10/	Lic.No/Date:0510258401 12.02.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

55	Case No.:38/1/81-ALC2/2010	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00572/AM10/	RLA File :05/23/040/00184/AM10/	Lic.No/Date:0510258638 16.02.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

56	Case No.:45/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00579/AM10/	RLA File :11/24/040/00044/AM10/	Lic.No/Date:1110021822 18.02.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.Ono 3(33)/2010/TSW(B) dt.17.08.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

57	Case No.:44/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00578/AM10/	RLA File :05/23/040/00176/AM10/	Lic.No/Date:0510259435 25.02.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

58	Case No.:33/1/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00567/AM10/	RLA File :04/24/040/00306/AM10/	Lic.No/Date:0410112257 10.03.2010	Defer Date: 09.11.2010
	Decision : NC decided to sought following information from the firm as per written comments of DIPP:- 1. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl Nos. 1, 20,21,28 & 48			

59	Case No.:1/1/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00535/AM10/	RLA File :07/24/040/00465/AM10/	Lic.No/Date:0710070541 15.03.2010	Defer Date:
	Decision : NC observed that ad-hoc norms of items have been already fixed, hence decided to ratify norms on repeat basis . R/A may take suitable consequential action accordingly.			

60	Case No.:15/1/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:closed
	HQ File :01/81/050/00549/AM10/	RLA File :07/21/040/01138/AM10/	Lic.No/Date:0710070560 17.03.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

61	Case No.:16/1/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:closed
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HQ File :01/81/050/00550/AM10/	RLA File :07/21/040/01139/AM10/	Lic.No/Date:0710070561 17.03.2010	Defer Date:
Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

62	Case No.:24/1/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00558/AM10/	RLA File :07/24/040/00419/AM10/	Lic.No/Date:0710070585 18.03.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

63	Case No.:25/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00559/AM10/	RLA File :07/24/040/00461/AM10/	Lic.No/Date:0710070587 18.03.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

64	Case No.:26/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00560/AM10/	RLA File :07/24/040/00462/AM10/	Lic.No/Date:0710070588 18.03.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

65	Case No.:27/1/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00561/AM10/	RLA File :07/24/040/00467/AM10/	Lic.No/Date:0710070640 22.03.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

66	Case No.:30/1/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00564/AM10/	RLA File :03/95/040/00862/AM10/	Lic.No/Date:0310566656	

		25.03.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.		

67	Case No.:1/3/81-ALC2/2010	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Closed
	HQ File :01/81/050/00002/AM11/	RLA File :07/24/040/00497/AM10/	Lic.No/Date:0710070749 01.04.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

68	Case No.:2/3/81-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Closed
	HQ File :01/81/050/00003/AM11/	RLA File :07/24/040/00490/AM10/	Lic.No/Date:0710070750 01.04.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

69	Case No.:3/3/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00004/AM11/	RLA File :09/24/040/00571/AM10/	Lic.No/Date:0910041570 07.04.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010.			

70	Case No.:4/3/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00005/AM11/	RLA File :07/24/040/00493/AM10/	Lic.No/Date:0710070805 07.04.2010	Defer Date:
	Decision : NC observed that ad-hoc norms of items have been already fixed, hence decided to ratify norms on repeat basis.			

71	Case No.:6/3/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00007/AM11/	RLA File :09/24/040/00141/AM10/	Lic.No/Date:0910041604 09.04.2010	Defer Date:28.09.2010

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.Ono 3(33)/2010/TSW(B) dt.17.08.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

72	Case No.:8/3/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Closed
	HQ File :01/81/050/00009/AM11/	RLA File :07/24/040/00006/AM11/	Lic.No/Date:0710070878 12.04.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

73	Case No.:4/9/81-ALC2/2010	Party Name:METAL LINK ALLOYS LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Approved
	HQ File :01/81/050/00037/AM11/	RLA File :03/95/040/00072/AM11/	Lic.No/Date:0310575266 20.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per recommendation of DC(MSME) as under:- Taking clue from C1575 item No. 1 is recommended 1.06 Kg/Kg content in export product and item no. 2 may be recommended as 1.02Kg/Kg content in export product. R/A may take suitable consequential action accordingly.			

74	Case No.:5/9/81-ALC2/2010	Party Name:METAL LINK ALLOYS LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00038/AM11/	RLA File :03/95/040/00021/AM11/	Lic.No/Date:0310575270 20.05.2010	Defer Date: 09.11.2010
	Decision : NC decided to send a letter to RA to forward hard copy of application. The case stands deferred and to be re-listed on 09.11.2010			

75	Case No.:6/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00039/AM11/	RLA File :03/95/040/00102/AM11/	Lic.No/Date:0310575282 20.05.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010			

76	Case No.:7/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00040/AM11/	RLA File :03/95/040/00103/AM11/	Lic.No/Date:0310575295 20.05.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010			

77	Case No.:8/9/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00041/AM11/	RLA File :09/24/040/00053/AM11/	Lic.No/Date:0910042102 20.05.2010	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 09.11.2010.			

78	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

79	Case No.:12/9/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:closed
	HQ File :01/81/050/00045/AM11/	RLA File :07/21/040/00113/AM11/	Lic.No/Date:0710071810 26.05.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

80	Case No.:2/11/81-ALC2/2010	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Closed
	HQ File :01/81/050/00047/AM11/	RLA File :07/24/040/00051/AM11/	Lic.No/Date:0710071914 31.05.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

81	Case No.:6/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status: Reject
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	HQ File :01/81/050/00051/AM11/	RLA File :35/24/040/00045/AM10/	Lic.No/Date:3510030416 02.06.2010	Defer Date:
	Decision : NC decided to reject the case as per written comments of M/o Mines vide their OM No. 4/(17)/2010-Metal-III/L dated 17.09.2010 (copy enclosed).			

82	Case No.:9/11/81-ALC2/2010	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Withdrawn
	HQ File :01/81/050/00054/AM11/	RLA File :25/24/040/00004/AM11/	Lic.No/Date:2510002878 02.06.2010	Defer Date:
	Decision :The case has been withdrawn.			

83	Case No.:7/11/81-ALC2/2010	Party Name:DIANA METALS	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM11/	RLA File :04/24/040/00054/AM11/	Lic.No/Date:0410114241 03.06.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010			

84	Case No.:10/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Reject
	HQ File :01/81/050/00055/AM11/	RLA File :35/24/040/00046/AM10/	Lic.No/Date:3510030450 03.06.2010	Defer Date:
	Decision : : NC decided to reject the case as per written comments of M/o Mines vide their OM No. 4/(16)/2010-Metal-III/L dated 17.09.2010 (copy enclosed).			

85	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from m/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

86	Case No.:13/11/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00058/AM11/	LIMITED RLA File :02/24/040/00029/AM11/	Lic.No/Date:0210142969 04.06.2010	Defer Date: 09.11.2010
	Decision : NC decided to send deficiency letter to firm to submit follwing information as per recommendation of DIPP:- 1. Information in respect of S.No. 3,4,5 & 11 of the Standard Deficiency Format.			

87	Case No.: 14/11/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00059/AM11/	RLA File :09/24/040/00024/AM11/	Lic.No/Date:0910042253 07.06.2010	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 09.11.2010.			

88	Case No.: 15/11/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status: Approved
	HQ File :01/81/050/00060/AM11/	RLA File :34/24/040/00004/AM11/	Lic.No/Date:3410027158 07.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under:- Taking clue from SION C-2, Advance Authorisation may be ratified as under: 1. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 25.118 MT inclusive of a wastage of 2%. 2. Quantities of import items at Sl.No. 2 & 3 may be allowed as 0.210 MT & 0.184 MT inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

89	Case No.: 16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from m/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

90	Case No.: 17/11/81-ALC2/2010	Party Name:TOPWORTH PIPES & TUBES PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00062/AM11/	RLA File :03/95/040/00191/AM11/	Lic.No/Date:0310577992	Defer

		08.06.2010	Date:09.11.2010
Decision : NC decided to send deficiency letter to firm to submit follwing information as per written comments of DIPP:- 1. Outer Diameter (OD), Wall Thickness (WT) and length of Export product. 2. Information in respect of S.No. 5 & 11of Standard Deficiency Format. The case stands deferred and to be relisted on 09.11.2010.			

91	Case No.:4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date: 09.11.2010
	Decision :NC decided to refer the above case to DIPP also. The case stands deferred and to be relisted on 09.11.2010.			

92	Case No.:2/17/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00095/AM11/	RLA File :07/24/040/00103/AM11/	Lic.No/Date:0710072851 13.07.2010	Defer Date: 09.11.2010
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 09.11.2010.			

93	Case No.:1/20/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:closed
	HQ File :01/81/050/00114/AM11/	RLA File :07/24/040/00145/AM11/	Lic.No/Date:0710073408 05.08.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

94	Case No.:2/20/81-ALC2/2010	Party Name:NAGREEKA FOILS LTD.,	Meet No/Date:26/81-ALC2/2010 28.09.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00115/AM11/	RLA File :03/95/040/00303/AM11/	Lic.No/Date:0310586271 06.08.2010	Defer Date: 09.11.2010
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 09.11.2010.			

Case No. AR-24	M/S RPG Cables Ltd.Mysore.
Meeting No.26/81	F.No.01/81/50/157/AM09/DES-II
Dated : 28.09.2010	Advance License No.0310475240 dt.18-06-2008
	RLA F.No.03/95/40/0242/AM09

Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 09.11.2010

S. No. 149

Case No. AR-56	M/S Banaras Beads Ltd., Varanasi
Meeting No. 26/81	F.No.01/84/050/641/AM06/DES-I/DES-II
Dated: 28.09.2010	Advance License No.1510003017 dt. 28.12.2005
	RLA F.No.15/80/40/016/AM06

Decision: As per written comments of MSME (copy enclosed) NC decided to ratify the norms on repeat basis.

Sl. No. 150

CASE NO. AR-39	M/s. Gamesa Wind Tubines Pvt. Ltd., Chennai
Meeting No. 26/81	F.No.01/81/050/178/AM10/DES-II
Dated: 28.09.2010	Advance Licence No. 0410107978 dated 23.03.2009
	RLA's F.No.04/24/40/1136/AM10

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.Ono 3(162)/2009/TSW(B) dt.15.09.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

Sl. No. 151

CASE NO. AR-39	M/s. Andritz Hydro Pvt. Ltd.(formerly known VA Tech Hydro India Pvt. Ltd.)
Meeting No. 26/81	F.No.01/81/162/256/AM11/DES-II
Dated: 28.09.2010	Advance Licence No. 1110019319 dated 02.01.2009
	RLA's F.No.11/22/40/043/AM09

Decision : RA may examine case as per SION and if the firm wants amendment in Norms or quantity as per SION they may apply under No norms category.

PART – C – DEFFER

S. No. 47

Case No. C- 02	Reference received from Policy Devision
Meeting No. 26/81	F.No.01/80/162/748/AM10/DES-II
Dated: 28.09.2010	
	Verification of SION for the product "Graphite Electrodes"

Decision:-NC decided to collect industrial data from companies like Graphite India of Hindustan Electro Graphite & refer the same to jurisdictional Central Excise authorisation for giving consumption/ wastage data to NC. The case stands deferred and to be relisted on 09.11.2010

S. No. 48

Case No. C-19	M/S. Andritz Hydro Pvt. Ltd.(formerly known VA Tech Hydro India Pvt. Ltd.)
Meeting No 26/81	F.No.01/81/162/00464/AM10//DES-II
Dated: 28.09.2010	

Decision : The Norms Committee decided that DGFT is to examine the case on file in view of comment received from DHI.

PART – D – DEFFER

S. No. 02

CASE NO. D - 1	M/s. The Madras Aluminium Co. Ltd., Salem (T.N)
Meeting No. 26/81	F.No.01/81/162/307/AM'11/DES-II
Dated: 28.09.2010	

Decision: NC decided to send deficiency letter to firm to submit following information as per written comments of DIPP:-

- 1.Diameter of Export product namely, Aluminium Wire or Aluminium Wire Rod covered by the Shipping Bills under consideration.
- 2.Use of the item of export.
- 3.Process of manufacture with specifications of input raw material.
